## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-147(PB)/2017

IN THE MATTER OF:

Vipin Kapooria

... Applicant/petitioner

Vs.

Sunworld Residency Pvt. Ltd.

... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Applicant/petitioner

Shri Sanskar Aggarwal, Advocate

## **ORDER**

Learned Counsel for the petitioner states that the issues raised in the present petition is covered by various Judgments of this Tribunal against which the National Company Law Appellate Tribunal is hearing arguments in appeal which are likely to be addressed today itself.

In order to await the view and decision of the Appellate Tribunal, list for further arguments on 3<sup>rd</sup> August, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPÄ KRISHAN) MEMBER(TECHNICAL)

11.07.2017 V. Sethi